

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-1936/ND/2019**

**IN THE MATTER OF:
M/s. BSE Ltd.**

....PETITIONER

Vs.

M/s. MFS Intercorp Ltd.

....RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 08.07.2021
(Virtual Hearing)**

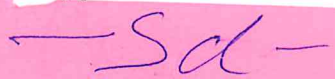
**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. V. Siddharth, Advocate.
For the Respondent/Corporate Debtor :**

ORDER

IA No. 2667 of 2021

This is an application filed under Section 12 (A) read with Section 60(5) of IBC read with Rule 11 of NCLT Rules 2016 read with regulation 30A(1)(b) read with 30A(5) of IBBI, (IRP for CP) Regulation 2016. Having heard the submissions made and gone through the contents of the application, the application for withdrawal of the petition is **allowed** and the petition No. IB-1936/ND/2019 is **dismissed as withdrawn**. The case papers/folders may be sent to the record room. The moratorium is lifted and the corporate debtor is relieved from the clutches of the CIRP process.



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)